



भारतीय विवादा और रोकथाम अधिनियम बोर्ड
Insolvency and Bankruptcy Board of India

Insolvency and Bankruptcy Board of India

in association with

**Indian Institute of Insolvency Professionals of ICAI
ICSI Institute of Insolvency Professionals
Insolvency Professional Agency of Institute of Cost Accountants of India
Society for Insolvency Practitioners of India
Federation of Jharkhand Chamber of Commerce & Industries
National University of Study and Research in Law, Ranchi
Indian Institute of Management, Ranchi, and
Judicial Academy, Jharkhand**

is organising a

Conference on “Law and Economics of Insolvency and Bankruptcy”

Saturday, the 11th May, 2019

Venue: Judicial Academy, Near Dhurva Dam, Dhurva, Ranchi, Jharkhand

The Insolvency and Bankruptcy Code, 2016 reconceptualised the framework for insolvency and bankruptcy in India. In the years following the enactment of the Code, the insolvency landscape has transformed: the provisions relating to corporate persons have been fully operationalised; two new professions - insolvency professionals and registered valuers - have developed; some of the largest stressed assets have been resolved; and rich jurisprudence has emerged. The work relating to individual insolvency, cross border insolvency and group insolvency is underway. The professionals and market participants are evolving best market practices while the Adjudicating Authority, the Appellate Authority and the Courts are settling unfolding contentious issues and refining the role of various stakeholders in the resolution processes. The authorities are constantly monitoring the implementation of the framework and amending the Code and the regulations made thereunder to address the emerging concerns and facilitate expeditious conclusion of processes. It has become a reform by the stakeholders, for the stakeholders and of the stakeholders.

In this background, a full day Conference on “Law and Economics of Insolvency and Bankruptcy” is scheduled on 11th May, 2019 at Ranchi. The Conference will track developments in the insolvency landscape over the last two years, discuss challenges in implementation of the Code, appreciate the uses of the Code for benefit of the stakeholders, and think about the road ahead. It is expected that senior policy makers, insolvency practitioners, credit institutions, entrepreneurs, and regulators would participate in the Conference.

Hon'ble Mr. Justice S. J. Mukhopadhaya, Chairperson, National Company Law Appellate Tribunal and former Judge, Supreme Court of India will be inaugurating the Conference.

Hon'ble Mr. Justice Aniruddha Bose, Chief Justice of the High Court of Jharkhand has kindly consented to join the Conference as the Guest of Honour.

Other distinguished faculty at the conference include:

- Hon'ble Mr. Justice Bansi Lal Bhat, Member (Judicial) National Company Law Appellate Tribunal*
- Mr. K. R. Jinan, Hon'ble Member (Judicial), NCLT, Kolkata*
- Mr. M. B. Gosavi, Hon'ble Member (Judicial), NCLT, Kolkata*
- Mr. G. K. Singh, Joint Secretary, Ministry of Corporate Affairs*
- Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India
- Mr. Saji Kumar, Executive Director, Insolvency and Bankruptcy Board of India
- Mr. Ajit Kumar, Advocate General, Jharkhand
- Mr. Gautam Kumar Choudhary, Director, Judicial Academy, Jharkhand
- Professor (Dr.) Kesava Rao Vurrakulla, Vice Chancellor, NUSRL, Ranchi
- Professor (Dr.) Shailendra Singh, Director, Indian Institute of Management, Ranchi
- Mr. Deepak Kumar Maroo, President, Federation of Jharkhand Chamber of Commerce & Industries
- Mr. Sumant Batra, President, SIPI

*** Invited**

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